FIR No 58/19 PS Gulabi Bagh U/s 364A/395/412/34 IPC State Vs. Samm

04/05/2020

Present. Sh. Balbir Singh-Ld. Addl. PP for the State.

None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 16.04,2020, the present application stands adjourned to 21.05.2020 before concerned Court for consideration.

FIR Nn.377/18 PS:Prasad Nagar U/s:420/406/468/471/120B IPC State Vs. Dhirender

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Kuldeep Chaudhary-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Heard on the application. Reply already filed, perused.

Ld. Counsel for the accused/ applicant has submitted that the possibility of settlement was being explored between the applicant and the concerned bank and the settlement on last date, stood concluded and it is the bank, which is statedly the only other victim, to revert with the acceptance of the offer already made by the accused/ applicant but same is is prevented due to the ongoing lockdown. It is further submitted that it is only the bank which has come to forward with the reciprocal in respect of the offer made in settlement of the dues and the bank is prevented from issuing any order of acceptance pending the lock down and the RBI guidelines applicable till the period of lockdown.

Ld. Counsel further submits that interim bail during the pendency of the present bail application, was granted to applicant vide order dated 18.01.2020, which was continued vide order dated 03.03.2020 upon furnishing personal bond with one surety, in the sum of Rs.50,000/- each.

In view of the aforesaid facts and circumstances and keeping in view the submissions made on behalf of applicant/ accused, put up on 30.05.2020 for consideration of the present bail application. In the meantime, the interim bail granted vide order dated 18.04.2020 is extended till the next date of hearing on the same conditions and bonds. However, the applicant is directed to furnish written undertaking, which may be sent by him to his Counsel through e-mail/ whatsapp, to the effect that he shall furnish the requisite bonds and shall appear before Ld. MM/ Duty MM/ Link MM, after lockdown is over. Said undertaking is allowed to be filed before Ld. Duty MM within from the date of this order.

Copy of this order be give dasti to d. Counsel for applicant/ accused.

FIR No 0027/20 PS:Timar Pur U/s 186/307 IPC & 25/27 Arms Act State Vs. Waseem

04:05.2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State. IO/SI Hansa Ram of Operation Cell North is present. Sh. Shahid Ali, Advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed in this case.

On the last date of 02.05.2020, counsel for applicant was directed to file complete bail application on or before next date i.e. 04.05.2020.

Counsel for applicant states at Bar that he has already submitted complete copy of bail application through PDF on 02.05.2020 itself. However, the printout of said bail application has not been put up before the Court today. The concerned appointed AO (J) is directed to put up the complete bail application, if any, as submitted in PDF form by counsel for applicant, before the Court on the next date.

On request, the present bail application is directed to be listed before Court concerned on 06.05.2020 for consideration.

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee, the applicant/ accused is granted interim bail for a period of 30 days from the date of his release subject to furnishing personal bond by him in the sum of Rs. 20,000/- with one surety in the like amout to the satisfaction of Duty MM and subject to the conditions that before his release, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also the relevant directions issued in the Minutes of High Powered Committee. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.

FIR No.30/20 PS:Rajender Nagar U/s 307/452/120B IPC State Vs. Lakhan Verma

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

SI Ritu Raj of PS Rajender Nagar is present and filed reply of bail application.

Sh. Sanjay Singh-Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since 26.02.2020 i.e. more than 02 months and therefore, he may be released on interim bail for a period of one month or for such other period, as may be deemed lit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also on the Minutes dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee. It is further submitted that the mother of applicant is suffering from Asthma and TB, she has been advised hospitalisation in ICU with one attendant. It is further argued that apart from him, application is having wife and 5 years old minor son. It is further argued that the applicant/ accused is not involved in any other criminal case.

The applicant/accused is shown to the charged with offences u/s 307/387/452/120B/34 IPC and 25 Arms Act. and is shown to be in custody since 26.02.2020 as per report filed by St Ritu Raj, the copies of treatment record of mother of applicant have been duly got verified. St Ritu Raj has informed that applicant is not found previously involved in any other criminal

Contd.....2



FIR No.104/20 PS:Kotwali U/s 379/411/434 IPC State Vs. Wasim

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Omkar Sharma, Advocate for applicant/ accused.

This is an application for calling report from concerned Jail Superintendent for not releasing the applicant accused, despite being granted interim bail vide order dated 19.03.2020, as modified vide order dated 23.04.2020.

The proceedings in the present application have been conducted through video conferencing.

Report dated 03.05.2020 of concerned Jail Superintendent has been received, wherein it is mentioned that the applicant/ accused has been handed over to DAP 3BN Guard on 03.05.2020 for dropping him at his native place.

Counsel for applicant/ accused states at Bar that as per his instructions, the accused has reached his home yesterday night. He therefore seeks permission to withdraw the present application as his grievance having been satisfied.

In view of the above submissions and the report of the Jail Authority, the present application stands disposed of. Copy dasti.

> (Vidya Prakash) Addl. Sessions Judge Central District/ THC/Delhi

04.05.2020

FIR No.799/14 PS:Darya Gan<sub>l</sub> U/s 302 IPC State Vs. Vinay & Monty

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Pawan Gupta, Advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Report dated 02.05.2020 of concerned Jail Superintendent has been received, wherein it is mentioned that the applicant/ accused is diagnosed the case of Haemorrhoids and Fissure-in-ano, and his surgery cannot be performed at DDU hospital in view of COVID-19 as of now.

Counsel for applicant/ accused states at Bar that applicant was previously granted interim bail on similar ground vide order dated 25.01.2020. He seeks time to file copy of said order on record. On his request, copy of relevant order, if any, be filed in PDF form today itself.

On request, the present bail application is directed to be listed before Court concerned on 05.05.2020 for consideration.



FIR No.27/20 PS Timarpur U/s 307/106/353/307 IPC & 25/27 Arms Act State Vs. Wascem

04.05.2020

Present.

Sh. Balbir Singh-Ld Addl. PP for the State. (O/Si Hansa Ram of Operation Cell North is present and has filed reply of the bail application. Sh. Shahid Ali, Advocate for applicant/ accused.

This is an application u/s 167 (1) (ia) (ii) r/w Section 439 Cr.PC for grant of statutory bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

As per report filed by IO today, charge-sheet in this case has already been filed on 31.03.2020 before Ld. Duty MM, Central, Tis Hazari Courts, Delhi.

At this stage. Counsel for applicant/ accused seeks permission to withdraw the present application in view of the aforesaid report filed by IO today.

In view of the above submissions made by Counsel for applicant, the present application is dismissed as withdrawn. Copy dasti.

FIR No.327/19 PS:Crime NDPS U/s 21/29 NDPS Act State Vs. Inder Singh

04.05.2020

Present Sh. Balbir Singh-Ld. Addl. PP for the State.

IO/ASI Murlidhar of STARS-II, Crime Branch is present and has

filed reply of the bail application

Sh. Areeb Ahmed-Ld. Counsel for the applicant/ accused

The proceedings in the present application have been conducted through video conferencing.

In pursuance of direction issued to the Jail Authority vide last order dated 01.05.2020, written request/ report dated 02.05.2020 of Jail Authority, has been received wherein it is mentioned that applicant is recently transferred from Rohini Jail to Mandoli Jail and his medical report still awaited from Rohini Jail. 3-4 day's time is sought for filing report regarding present medical condition of applicant/ accused.

In view of above, let report regarding present medical condition of accused be called from concerned Jail Superintendent in terms of last order, for next date.

On request, the present bail application is directed to be listed before Court concerned on 06.05.2020 for consideration.

FIR No.53/17 PS:SMRRS U/s 302/34 IPC State Vs. Lalit

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Vipul Shjarma, Advocate for applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed in this case. However, time was sought in said reply for verification of relevant points raised in the application. However, no further reply has been received for today.

Ld. Addl. PP submits that he has not received any reply/ report from IO/ SHO through whatsapp on his mobile phone for today.

Having heard the submissions made by ld. Counsel of applicant/ accused and keeping in view the averments made in the application and copy of medical document filed therewith, issue notice of the bail application and its annexurs to IO/ SHO concerned with direction to verify the copy of medical document annexed with bail application and to submit the report before the Court on the next date.

At request, put up on 05.05.2020 for consideration.



FIR No.0027/20 PS:Timar Pur U/s 186/307 IPC & 25/27 Arms Act State Vs. Waseem

04.05.2020

Present:

Sh. Bafbir Singh-Ld. Addl. PP for the State. IO/SI Hansa Ram of Operation Cell North is present. Sh. Shahid Ali, Advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed in this case.

On the last date of 02.05.2020, counsel for applicant was directed to file complete bail application on or before next date i.e. 04.05.2020.

Counsel for applicant states at Bar that he has already submitted complete copy of bail application through PDF on 02.05.2020 itself. However, the printout of said bail application has not been put up before the Court today. The concerned appointed AO (J) is directed to put up the complete bail application, if any, as submitted in PDF form by counsel for applicant, before the Court on the next date.

On request, the present bail application is directed to be listed before Court concerned on 06.05.2020 for consideration.



FIR No.415/15 PS Kotwali U/s 395/397/365/412/201/120B IPC State Vs. Man Singh

04 05 2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State.

SI Dayanand Sharma of PS Kotwak is present and has filed verification report regarding medical papers of Ms. Neha statedly wife of applicant/ accused.

Sh. Gauray Singhal, advocate for applicant/ accused.

This is an application u/s 439 Cr,PC for extension of interim bail moved on behalf of applicant /accused.

Heard on the application. Report perused.

The applicant/ accused was granted interim bail for a period of 15 days vide orde dated 18.04,2020 on the ground that his wife was required to undergo surgery on 23.04.2020, in view of clots in her right breast.

It is submitted that surgery could not be conducted on 23.04.2020 due to non-availability of Anesthesia doctor in the hospital and said surgery is now scheduled on 13.05.2020 for which his wife is required to be admitted in the hospital on 12.05.2020.

Keeping in view the overall facts and circumstances of the case and the discussion made herein above, the interim bail granted to applicant/accused vide order dated 18.04.2020, is extended on same terms and condition till 20.05.2020. He is directed to surrender himself directly before Jail Authority on expiry of his interim bail. With these directions, the present bail application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



FIR No.141/15 PS Darya Ganj U/s 302/301 tPC State Vs. Pooja Gupta

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.

St Amit Sharma is present on behalf of IO and has filed reply of

the bail application.

Sh. Diwanshu Sehgal-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Report regarding present medical condition of applicant/ accused not received from Jail Authority in terms of last order. It appears that the copy of previous order was not sent to Jail Authority. Concerned official is warned to be careful in future.

Let the previous directions in terms of order dated 27.04.2020 be complied with for next date.

At request, put up on 06.05.2020 for consideration.

FIR No.668/15 PS:Sadar Bazar U/s 420/468/471 IPC State Vs. Mohd. Saddat

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Ashish Kapoor and Sh. Udit Gupta-Advocates for the

applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Neither concerned IO is present nor any report regarding verification of medical record, has been received from concerned SHO, Ld. Addl PP submits that he has not received any report from IO/ SHO through whatsapp on his mobile phone for today.

Having heard the submissions made by ld. Counsel of applicant/ accused and keeping in view the averments made in the application and copies of medical documents filed therewith, issue notice of the bail application and its annexurs to IO/ SHO concerned with direction to verify the copies of medical papers annexed with bail application and to submit the report before the Court on the next date.

At request, put up on 06.05.2020 for consideration.



FIR No.15/19 PS Darya Ganj U/s 365/379/34 IPC State Vs. Vinay

04.05.2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Having gone through the contents of present bail application, wherein the applicant/ accused has come up with the plea that his father is medically not well and he is a senior citizen, but no document whatsoever is annexed therewith in support thereof. Hence, Court is of the view that there is no urgency as such shown on behalf of applicant/ accused in this matter.

In view of the above, the present application stands adjourned to 19.05.2020 before concerned Court for consideration.

FIR No.44/20 PS: Darya Ganj U/s 376/506 IPC State Vs. Rashid

04.05.2020

Present

accused.

Sh. Balbir Singh-Ld. Addl. PP for the State.

SI Amit Sharma is present on behalf of IO and has filed reply of

the ball application.

Ms. Zeba Parveen-Ld. Counsel for the applicant/ accused.

Heard on the bail application.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. Her statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty to file afresh, if so required.

Copy of this order be given dasti to ld. Counsel for applicant/

FIR No 313/19 PS Buran U/s 307/323/34 IPC State Vs. Vinod

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Rajeev Raheja-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Although, the hearing of present bail application was allowed to be conducted through video conferencing, keeping in view of the urgency showing in the matter, it being the ground of wife of applicant/ accused being stated to be senous. However, ld. Counsel of the applicant has preferred to appear in person to make submissions on the present bail application.

Neither concerned IO is present nor any report has been received from concerned SHO. Ld. Addl. PP submits that he has not received any report from IO/ SHO through whatsapp on his mobile phone.

Let copy of bail application and its annexures, if any be sent to concerned SHO with direction to verify the copies of medical papers annexed with bail application and to submit the report before the Court on the next date

At request, put up on 05.05.2020 for consideration.



04.05.2020

Program

Sh. Balbir Singh Ld. Addl. PP for the State.

IO/ ASI Sukhipal is present and has filed reply of the bail

application

Ms. Zeba Parveen-Ld. Counsel for the applicant/ accused.

Heard on the bail application.

After addressing brief arguments, ld. Counsel for applicant/ accused seeks permission to withdraw the present bail application. Her statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to ld. Counsel for applicant/

accused

FIR No.84/19 PS:IP Estate U/s: 420/468/467/471/120B IPC State Vs. Sukha @ Imran Khan

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addi. PP for the State. None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.

FIR No. 193/19
PS Prasait Nagar
U/s 302/323/34 IPC & 25/27 Arms Act
State Vs. Amit & Akashi

04.05.2020

Present Sh. Balbir Singh Ed. Addl. PP for the State

Sh. Anmesh Pandit. Ed. Proxy counsel for Ed. Counsel Sh.

Jitendia Sethi Advocate for the applicant/ accused

Reply of buil application already filed

Ld. Proxy Counsel seeks adjournment for filing certain documents and also on the ground that the main counsel is not available today.

In view of the above, the present bail application is directed to be listed before Court concerned on 12.05.2020 for consideration.

FIR No.191/2019 PS. Karol Bagh U/s 302/34 IPC State Vs. Dev Arjun

04 05 2020

Present: Sh. Balbir Singh Ld. Addl. PP for the State.

Sh. Diwanshu Sehgal-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Neither concerned IO is present nor any report has been received from concerned SHO. Ld. Addl. PP submits that he has not received any report from IO/ SHO through whatsapp on his mobile phone.

Having heard the submissions made by Id Counsel of applicant/ accused and keeping in view the averments made in the application and copies of medical documents filed therewith, issue notice of the bail application and its annexurs to IO/ SHO concerned with direction to venty the copies of medical papers annexed with bail application and to submit the report before the Court on the next date.

At request, put up on 06.05.2020 for consideration.



FIR No 84/19 PS:IP Estate U/s: 420/468/467/471/120B IPC State Vs. Ajij @ Aziz

04 05 2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State. None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.

PS Prasad Nagar U/s 376 IPC State Vs. Sagar

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State. None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 20.05.2020 before concerned Court for consideration.

FIR No.84/19 PS:IP Estate U/s; 420/468/467/471/120B IPC State Vs. Waziran

04.05.2020

Present

Sh Balbir Singh-Ld. Addl. PP for the State. None for applicant/ accused despite calls.

In view of observations made by Ltd. Presiding Officer in last proceedings dated 24.03.2020 and subsequent proceedings dated 07.04.2020 and 24.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.

PS:Sara: Robilla U/s 394/397/411/34 IPC State Vs. Pawan Kumar

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Sanjay Madan-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The applicant is seeking interim for a period of 45 days on the grounds as mentioned in para nos 5 to 9 of the bail application. However, no medical treatment record whatsoever in support of averments made in para no.5 of the bail application, has been filed.

On request, put up on 08.05,2020 for filing of relevant documents, if any and for consideration

PS Come Branch U/s 399/402/379/411 (PC State Vs. Suind Arora

04 05 2020

Present Sh. Balbir Singh Lif. Addl. PP for the State

Sh. Jaspal Singh and Sh. Sumit Kumar. Advocates for the

beginned steerings

This is an application u/s 439 Cr.PC for grant of interimitaal moved on behalf of applicant /accused.

Ld Addl PP has filed copy of report/ reply as received by him through whatsapp on his mobile phone. However, said reply is stated to be salent as to whether co-accused in this case, have been granted interim bail due to COVID-19, as averred in para no 4 of the bail application, or not.

Issue notice to concerned IO/ SHO with direction to submit additional report on the aforesaid aspects on the next date.

The present bail application is directed to be listed before Court concerned on 06 05 2020 for consideration.



FIR No.84/19 P5 IP Estate U/s 420/468/471/120B IPC State Vs Shakir

04.05.2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State. None for applicant/ accused despite calls.

In view of observations made by Ld Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.

FIR No.128/19 PS:Civil Lines U/s:307/34 IPC State Vs. Lalit Kumar

04.05.2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State.

SI Ved Prakash is present on behalf of concerned IO.

None for applicant/ accused despite calls.

The proceedings dated 17.04.2020 would reveal that the present application has already been dismissed on last date. However, the concerned Jail Superintendent was directed to review the medical condition of applicant/ accused and to submit the report in that regard before the Court on 04.05.2020 i.e. today.

In compliance of aforesaid directions medical status report of applicant/ accused has been received along with forwarding letter dated 30.04.2020 of concerned Jail Superintendent. It is mentioned therein that applicant/ accused is a diagnosed case of Bronchial Asthma and he is being provided with proper medical treatment and his general condition is stable and satisfactory.

Keeping in view the aforesaid report received form Jail Authority coupled with the fact that none has appeared on behall of applicant/ accused thereby implying that there is no grievance as of now with regard to the medical treatment being provided to the applicant / accused by the Jail Authority, no further directions is called for.

File be consigned to record room.

(Vidya Prakash) Addl. Sessions Judge

Central District/ THC/Delhi

04.05.2020



FIR No 330/15 PS:Pahar Garq U/s 302 IPC State Vs Umesh Kr. Patel

04 05 2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Having gone through the contents of present bail application, wherein the applicant/ accused has come up with the plea that his tather is suffering from chronic blood infection and is on bed rest, but the copy of medical papers annexed therewith pertain to the period ranging from Feb 2019 to April 2019. Court is of the view that there is no urgency as such shown on behalf of applicant/ accused in this matter.

In view of the above, the present application stands adjourned to 19.05.2020 before concerned Court for consideration.

FJR No 415/15 PS Kotwali U/s:395/397/201/412/120B IPC & 25/254/59 Arms Act State Vs. Sunil. & Etc.

04.05.2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State.

St Dayanand Sharma of PS Kotwali is present and has filed the

report along with relevant annexure.

Sh. Diwan Singh-Ld. Counsel for applicant/ accused.

Copy of report of concerned doctor be supplied to ld.

Counsel for applicant/ accused.

Heard on the bail application.

After addressing brief arguments, ld. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file alresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty to file alresh, if so required.

Copy of this order be given dasti to ld. Counsel for applicant/

accused.



FIR No 84/19 PS IP Estate U/s: 420/468/467/471/120B IPC State Vs. Fazar Mohd.

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State. None for applicant/ accused despite calls.

> In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.

FIR No 146/20 PS Buran Uls 420/425/34 IPC State Vs Payan

04.05.2020

This is an application u/s 438 Cr.PC seeking anticipatory ball moved on behalf of applicant /accused.

Present Sh. Balbir Singh Ld, Addl. PP for the State.

Sh. Umesh Tyagi- Ld. Counsel for applicant/ accused.

Heard on the bail application.

After addressing brief arguments, ld. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty to file afresh, if so required.

Copy of this order be given dasti to ld. Counsel for applicant/

rubach,

accused.



FIR No 94/19 PS Darya Ganj U/s 376/323/506 IPC State Vs Mond Shahbaaz

04 05 2020

Present Sh. Balbir Singh-Ed Addi PP for the State

SI Amit Sharma is present on behalf of concerned IO

None for applicant/ accused despite calls

report is found to be incomplete in as much as, it does not mention as to whether the patient named therein, ever received any follow up treatment from the concerned hospital after 30.11.2019 or not. He is directed to verify the said fact and to submit the report on next date.

The Assit Animad attached with this Court, has informed me that as per communication received by from Coordinator, Computer Branch THC Delhi Counsel for applicant accused has requested to allow him to make submissions through video conferencing.

Considering the facts and circumstances of the case and in the interest of justice the aforesaid request is allowed. The present bail application is directed to be listed before Court concerned on 11.5.2020 for consideration through video conferencing. Coordinator is directed to inform the Ld. Counsel of applicant/ accused in this regard well in advance before the next date.



FIR No.154/20 PS:Buran U/s 304/34 IPC State Vs. Virender Yadav

04.05.2020

Present

Sh. Balbir Singh-Ld. Addl. PP for the State. Sh. Surya Kamal Mishra- Ld. Counsel for applicant/ accused. (Vakalatnama filed)

Heard, Perused.

Issue notice of the bail application to IO/ SHO with direction to file reply of bail application on next date.

On request. The present bail application is directed to be listed before Court concerned on 08.05,2020 for consideration.

140 No 33940 165 Hale Carm O/s 365/192/3646/12/00/4117/34 IPC State Vs. Projecy Jain

04 Us. 2020

Diment.

Sh. Balbe Singli Ed. Addl. PP for the State.

ICF adspector Vijoy Krimar Capita is present and filed reply of the

baid application

Ms Afshan, Ld. Courisel for the applicant/ accused.

Heard on the bail application

The Assit Ablinad attached with this Court as also Ld. Addt. PP base informed the Court that similar had application of present applicant/ accused was listed before this Court on 27.04.2020 and is now fixed for 12.05.2020.

ful. Connect for applicant/ accresed states at Bar that she was not aware about the aforesaid fact and she seeks permission to withdraw the present ball application, without prepatite to the right of applicant to pursue the pending ball application fisted on 12.05.2020. Her statement in this regard has been obtained on the first page of the present ball application.

At this stage, ld. Coursel of applicant has sought direction to the Jaid Authority for filing report regarding present medical condition of applicant Accused on the ground that as per her instructions, the applicant is suffering from kidney infection and has been advised surgery/ operation. She has also required to return the valkatagrama filed alongwith present bail application, for being filed before the Court in the previous pending had application on the next date.

Considering the aforesaid sofinissions and keeping in view of the exigency of the situation in view of lockdown, request for returning back of validations stands allowed, subject to retaining copy thereof on record and original validations be returned against proper receipt, as per rules.

The concerned Jail Superintendent is directed to solunit present medical condition report of applicant/ accessed before the concerned Court on 12.05.2020 i.e. the date already fixed in the previous pending bail application. Copy of this order be sent to Jail Authority for information and necessary compliance.

The present bail application is dismissed as withdrawn.

Copy of this order be given dasti to fit. Councel for applicant/ accused as

wells as to IO

FIR No.27/20 PS:Pahar Ganj U/s 376 & 6 POCSO Act State Vs. Lavkush Gautam @ Aryan

04.05.2020

Present. Sh. Balbir Singh-Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls.

The previous proceedings dated 22.04.2020 would show that none had appeared on behalf of applicant/ accused even on the said date.

In view of above, the present application stands adjourned to 23 05 2020 before concerned Court for appearance of Counsel of applicant/ accused and for consideration.

FIR No.40/20 PS:Kamla Market U/s 376/377/320/313 IPC State Vs. Imran

04.05.2020

Present:

Sh. Balbir Singh-Ld. Addl. PP for the State.

Sh. Harish Kumar-Ld. Counsel for the applicant/ accused.

Neither concerned IO is present nor any report has been received from concerned SHO.

Let copy of bail application and its annexures, if any be sent to concerned SHO with direction to submit the report before the Court on the next date.

At request, put up on 11.05.2020.